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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1852/1996

New Delhi, this 8th day of January, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P. Biswas, Member(A)

Ms. Krishna  
18/2/3, Panchkuin Road  
Mandir Marg, New Delhi Applicant

(Through Adocate Ms. Pankaj Bala Varma)

versus

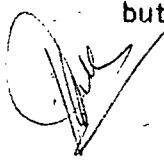
Union of India, through  
1. Income-Tax Commissioner  
New Delhi  
2. Income-Tax Office  
(Mukhlaya n Bhavan, New Delhi .. Respondents

(Through Advocate Shri R.S. Aggarwal)

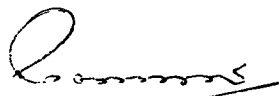
ORDER(oral)

Hon'ble Dr. Jose P. Verghese

The applicant submits that she has received a letter (Annexure P-3/page 16 of paper book) for interview, thereafter she appeared before the Board and letter of appointment was given on 29.3.96 (Annexure P-1). Learned counsel for respondents submits that the letter at P-3 was issued by mistake. Respondents' record was called for and it was found that two Boards have considered the case of Casual labours and in the Board "A" and Board "B" recommendations, against the name of the applicant it is shown as "not recommended". Letter of appointment dated 29.3.96 seems to have been issued by mistake. It is also submitted that all the appointment after the interview Board were made sometime in August/September, 1995 and no letter has been issued in the year 1996 with reference to the applicant. He submits that it could be another case of one Mrs. Krishna who was appointed by the letter dated 29.3.96 but by mistake it was sent to the applicant.



2. In the circumstances, it is directed that the respondents may conduct an enquiry and ascertain whether the mistake is committed involuntarily or not and if it is not appropriate action may be taken. As far as the applicant is concerned, offer of appointment has been issued by mistake and it does not accrue any right for appointment. However, we direct the respondents to consider her candidature alongwith other candidates who may apply for the same and the respondents may intimate her when the Board is likely to meet. It is made clear that the Board is free to consider the applicant's case alongwith other candidates in accordance with the guidelines issued by the Government from time to time. Age relaxation may be granted if found necessary to do so under the rules.



(S.P. Biswas)  
Member(A)



(Dr. Jose P. Verghese)  
Vice-Chairman(J)

/gtv/